

Central Administrative Tribunal

Principal Bench
Delhi.

3.1.1989.

OA 5/1989.

Shri Harnam Dass Dewal Vs. Union of India and others.

Applicant through counsel Shri G.N.Oberoi.

Having heard Shri G.N.Oberoi, ld. counsel for the applicant, we find that he has not exhausted all the remedies that are available to him before approaching this Tribunal. As a matter of fact, he is aggrieved by the order of removal from service and Appellate Order has been passed on 17.10.1988. He had a remedy by filing a revision under Rule 29 of the CCS(CCA) Rules. He had not filed such a revision. It is perhaps not yet too late to file that revision and in any event, if he files such a revision, that will be entertained by the respondents and disposed of in accordance with the Rules. In this view of the matter, we dispose of this application with the above directions. Order dasti.



(Kaushal Kumar)
Member
3.1.1989.



(Amitav Banerji)
Chairman
3.1.1989.